

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.477/2000

Friday this the 28th day of April, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

M. Ayyanar, aged 43 years  
S/o Mayandy  
Sweeper/Scavanger  
Vandiperiyar Sub Office,  
residing at Manchumala,  
R.B.T. Estate Lower Division,  
Vandiperiyar.

...Applicant

(By Advocate Mr. Vishnu.S.)

Vs.

1. Sub Post Master, Vandiperiyar.
2. Superintendent of Post Offices,  
Idukki Division,  
Thodupuzha.
3. Postmaster General,  
Central Region, Kochi.
4. Union of India represented by its  
Secretary, Ministry of Communications,  
New Delhi.

..Respondents

(By Advocate Mr. Sri Hari Rao.)

The application having been heard on 28.4.2000 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is presently working as Sweeper/Scavanger, Vandiperiyar Sub Office under the first respondent is aggrieved that he is not being paid due wages and not considered as a full time employee. He has got a further grievance that a sum of Rs.10,056 has been recovered from the arrears due to him. Aggrieved by this the applicant made two representations to the second respondent, one on 13.3.2000 and other on 2.4.2000 but without success. Under these circumstances, the applicant has filed this application for a declaration that he is entitled to be treated as a full

time contingent employee for the work he was doing from 1992 onwards in the office of the 1st respondent and direct the 2nd respondent to confer all consequential benefits to him and to revised his wages and to refund a sum of Rs.10,056/- recovered from him.

2. When the application came up for admission today, the learned counsel on either side agree that the application may be disposed of with a direction to the second respondent to consider the A5 representation made by the applicant on 2.4.2000 and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider the representation dated 2.4.2000 made by the applicant and give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 28th day of April, 2000



A.V. HARIDASAN  
VICE CHAIRMAN

S.

List of Annexure referred to:

Annexure.A5:True copy of the representation dated 2.4.2000 submitted by the applicant to the 2nd respondent.

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